

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 265 OF 2017 &
IA NO. 249 OF 2017**

Dated: 11th April, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Mr. Rama Shankar Awasthi **...Appellant(s)**
Vs.
RKM Powergen Private Power Limited & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Mr. Shubham Arya
Mr. Pulkit Agrwal

Counsel for the Respondent(s) : Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-2

Mr. C.K. Rai for R-3

ORDER

Learned counsel for respondent No.1 seeks a week's more time to file reply. He may take steps to file the same on or before 19.04.2018 after serving copy on the other side. Learned counsel appearing for respondent No.1 states that he will be filing additional affidavit within one week. Rejoinder may be filed within two weeks thereafter.

List the matter on **17.05.2018**. Tag to Appeal No. 392 of 2017.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member